

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2460**

TO BE ANSWERED ON THE 3RD DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)

CITIZENSHIP TO SRI LANKAN TAMILS

2460. SHRI RAVIKUMAR D.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any plan to give permanent citizenship to Sri Lankan Tamil Refugees who are living in India for more than 30 years;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): Grant of Indian Citizenship is governed by provisions of The Citizenship Act, 1955 and The Citizenship Rules 2009. Indian Citizenship can be acquired by any foreigner by registration under section 5 or by naturalization under section 6 of The Citizenship Act, 1955. However, an illegal migrant is not eligible to acquire citizenship by registration or naturalization.
